

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 1111/2002
M.A. 890/2002

NEW DELHI THIS 29TH DAY OF APRIL 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Bhanu Pratap , E-43/1074, Malor Bandh, Bistar , Badarpur, New Delhi (Sanad No. 6814)
2. Niranjan Singh, K-7, Vijay Vihar, Phase I Nithala New Delhi (Sanad No.6686)
3. Ram Dayal, H No. 1 Jawahar Colony, Mandi Pahari, New Delhi

.....Applicants

(By Shri U. Shrivastava, Advocate)

VERSUS

1. The Chief Secretary,
Govt. of NCT, Delhi, 5 Sham Nath Marg,
New Delhi
2. The Commandant General,
Home Guards and Civil Defence,
CTI Building, Raja Garden, New Delhi
3. The Commandant,
Delhi Home Guards, CTI Buildings,
Raja Garden, New Delhi

.....Respondents

O R D E R (ORAL)

1. MA 890/2002 for joining allowed.
2. These three applicants are apprehending dis-engagement of their services as Home Guards by the respondents, before their extended terms expire. According to the applicant,s respondents would have to be advised to act in accordance with the decision of the Tribunal dated 5.3.2002 in OA No. 270/2002 , setting aside the guide-lines issued by the Delhi Home Guards Organisation.

3. I have considered the matter and I find that in the circumstances of the case ,it would meet the ends of justice, if the respondents are advised to take action in terms of the Tribunal's decision dated 5.3.2002 in OA No. 270/2002 as well as the decisions dated 20.3.2002 and 22.3.2002 in OA NO. 1994,2627, 2657, 2850 of 2001 and 3105/2001 , I order accordingly, without issuing any notice to the respondents. They shall not dispense with / disengage the services of the applicants , before the dates on which their extended terms expire. *Copy of this OA also is order to be issued to be ~~apprised~~ ² report*

*(Gokhainan S Tamai)
Member (A)*

Patwal/